

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.1632 of 1997

New Delhi, this the 17th day of July, 1997.

Hon'ble Mr. N. Sahu, Member(A)

Vijay Pal Singh  
S/o Shri B.M. Singh,  
Vill & P.O. : Tikri Khurd,  
Delhi - 110 040 ...Applicant

(By Advocate : Shri R.P. Kapoor)

Versus

Union of India : Through

1. The Secretary,  
Ministry of Information &  
Broadcasting,  
Shastri Bhawan,  
New Delhi- 110 001
2. The Director General,  
Doordarshan, Mandi House,  
New Delhi
3. The Additional Director (News)  
Doordarshan News, Sansad Marg,  
New Delhi - 110 001
4. The Sr. Administrative Officer,  
Doordarshan News, Sansad Marg,  
New Delhi- 110 001
5. The Dy. Director(Admn.)  
Office of Director,  
Doordarshan Kendra,  
Sansad Marg,  
New Delhi- 110 001
6. The Chief Producer(News)  
News Division,  
Doordarshan, Sansad Marg,  
New Delhi-110 001
7. Smt. Asha Jain,  
through Addl. Director(News)  
Doordarshan News,  
Parliament Street,  
New Delhi- 110 001 ...Respondents

(By Advocate : None)

ORDER (ORAL)

Hon'ble Mr. N. Sahu, Member(A) -

The grievance of the applicant is directed  
against the order of the Deputy Director(Admn),  
Doordarshan Kendra, New Delhi dated 22.07.1996

*Resoning*

3

terminating the applicant's service with effect from that date. It is stated that he was engaged for the first time as a Casual Worker by the Doordarshan Kendra on 01.11.1989. He worked there for a long period with artificial breaks. He states that a number of casual labourers junior to the applicant have been given temporary status. This averment is made at Para 4.15 (Page 8 & 9). Against this discrimination the applicant had filed a representation dated 09.09.1996 addressed to the Director(News), Doordarshan Samachar, Akashvani Bhawan, New Delhi. This representation has been forwarded to the Director General by the Sr. Administrative Officer through his letter dated 02.11.1996 (Annexure-27 - page 45). The relief sought for in this OA is to grant the applicant temporary status with effect from 01.09.1993. There are other reliefs also prayed for like payment of wages etc. This OA can be disposed of by giving a suitable direction to Respondent No.2, the Director General, Doordarshan, Mandi House, New Delhi.

2. Respondent No.2 is hereby directed to dispose of the representation dated 09.09.1996 duly forwarded to him on 02.11.1996 by a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order. A copy of this OA shall be forwarded to Respondent No.2 for

consideration of the request made in the representation supported by the documents annexed to the petition.

OA is disposed of as above. No costs.

N. SAHU  
( N. SAHU )  
Member(A)

/Kant/